

CC No. 344/2019
FIR No. 325/2011
PS Tilak Nagar
State Vs. Yatinder Pal Singh

07.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Sole Accused Yatinder Pal Singh with Counsel Sh. Dharmender Kumar.

Matter is at the stage of statement of accused. The questions in the statement of accused are ready. However, physical hearings are not being done at present due to Covid-19 pandemic.

It is directed that one Word File format and one PDF format file containing questions be sent to the accused and his counsel, through e-mail.

Let the accused prepare answers to these questions in the Word file, without making any change in the questions or the format, and then return the said 'Word File' along with one 'PDF file' of his answers to this Court through e-mail, so that print out can be taken and then signatures of the accused can be taken on it in presence of court.

Put the matter through video conferencing on 14.08.2020 at 10.15 A.M.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

DIG VINAY SINGH  Digitally signed by DIG VINAY SINGH
Date: 2020.08.07 11:21:47 +05'30'

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
07.08.2020

CC No. 107/2019
FIR No. 15/16
PS ACB
State Vs. Swati Maliwal & Anr.

07.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : All the four accused namely, Swati Maliwal, Urmila Gupta, Sarika Chaudhary and Fraheen Malik are present.
- : Counsel Sh. Pawan Narang for accused Swati Maliwal, Urmila Gupta and Sarika Chaudhary.
- : Counsel Sh. Asim Naeem for accused Fraheen Malik.

: IO has not joined.

Reader of the court informs that he spoke to the investigating officer and due to some technical problem at his end, the investigating officer is unable to join the VC.

Matter is at the stage of supply of deficient copies and Ld. Counsels for the accused submits that IO has to supply approximately 50 documents which were either deficient or illegible and the details of which are mentioned in the application/s for deficient copy which was filed prior to the Covid-19 pandemic.

Let Reader of the Court telephonically speak to the investigating officer and the IO be directed to get those deficient documents scanned, clearly and legible, and supply the same on the e-mail id of this Court in pdf file format and thereafter the Reader shall supply the same to the Counsel for parties.

Put up on 22.09.2020 at 10.00 AM for further proceedings.

A copy of this order be supplied to the Ld. Prosecutor, all the four accused, their respective counsels, as well as to the IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
SINGH**

Digitally signed by DIG
VINAY SINGH
Date: 2020.08.07 11:23:22
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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
07.08.2020